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Central Administrative Tribunal
Principal Bench: New Delhi

C.P. No. 273/2000 In
O.A. No. 2553/99

New Delhi this the 14th day of September, 2000

Hon'ble Mr. Justice V. Rajagopala Reddy, VC (J)
Hon'ble Mr. S.A.T. Rizvi, Member (A)

Smt. Kamlesh
W/o Shri Jai Prakash
R/o 71A, Kundan Nagar.
Luxmi Nagar,
Delhi- 110 092

...Petitioner

(By Advocate: Shri J.A. Chaudhary)

Versus

1. Mr. Hans Raj
Secretary,
Delhi Subordinate Service Selection Board
IIIrd Floor, UTCS Building
Industrial Area, Vishwas Nagar,
Delhi-110 032.

2. Mr. P.S. Bhatnagar
Chief Secretary
Govt. of NCT of Delhi
5, Sham Nath Marg,
Delhi-110 054.

..Respondents

(By Advocate: Shri Vijay Pandita alongwith
Shri Hans Raj, Secreatray)

ORDER (Oral)

By Mr. Justice V. Rajagopala Reddy, VC (J)

In compliance to the charge issued to the first respondent Shri Hans Raj, Secretary of the Board in the court, he submits that he was guilty for not complying with the order of the Tribunal till the charge has been issued. In the counter filed by him he annexed the proceedings dated 13.9.2000 in which it has been stated that the applicant has been considered and recommended for the post of primary teacher in MCD and that the appointment authority being the MCD, the

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actual appointment ^{order} should be given by the MCD. In the circumstances, we find that the order has been complied with, though after the issue of charge against him.

The C.P. is closed. Notices are discharged.

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(S.A.T. Rizvi)
Member (A)

V. Rajagopala Reddy
(V. Rajagopala Reddy)
Vice-Chairman (J)

cc.